

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

COARM:

(IB)-894(ND)2019

PRESENT: DR. V.K. SUBBURAJ
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
04.06.2019

NAME OF THE COMPANY: M/s. Ram Niwas & Sons V/s. M/s. Palm
Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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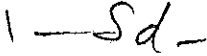
Present for the Petitioner: Mr. Rohan Jaitley and Mr. Kapil Rustogi,
Advocates
Present for the Respondent: Mr. Prashant Jain, Advocate

ORDER

A sum of Rs. 1,80,00, 554/- has been tendered to the Operational Creditor by way of 5 post dated cheques and one current cheque. This has been accepted by the petitioner in full and final settlement of the claim.

Ld. Counsel wishes to withdraw the present petition with liberty to seek its revival in case of dishonour of any of the cheques.

Dismissed as withdrawn. Liberty granted.


(V.K. Subburaj)
Member (T)


(Ina Malhotra)
Member (J)